

**Central Electricity Regulatory Commission
New Delhi**

Petition No. 370/TT/2023

- Subject** : Petition for approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for the determination of transmission tariff from the COD to 31.3.2024 for two nos. assets under “Evacuation of RE in Tirunelveli and Tuticorin Wind Energy Zone (Tamil Nadu) 500 MW” in the Southern Region.
- Date of Hearing** : **27.6.2024**
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Ramesh Babu V., Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Tamil Nadu Generation and Distribution Corporation Limited and 13 others
- Parties Present** : Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Angaru Naresh Kumar, PGCIL
Shri Mohd. Mohsin, PGCIL

Record of Proceedings

The representative of the Petitioner, Power Grid Corporation of India Limited, submitted that the present Petition had been filed for the determination of transmission tariff from the COD to 31.3.2024 in respect of the transmission assets, namely Asset-1: Addition of 1x500 MVA, 400/230 kV ICT (5th) along with associated bays and equipment at Tuticorin-II GIS Sub-station, and Asset-2: Addition of 1x500 MVA, 400/230 kV ICT (4th) along with associated bays and equipment at Tuticorin-II GIS Sub-station under “Evacuation of RE in Tirunelveli and Tuticorin Wind Energy Zone (Tamil Nadu) 500 MW” in the Southern Region.

2. The representative of the Petitioner further submitted that the information sought by the Commission vide its letter dated 15.4.2024 has already been submitted vide affidavit dated 25.4.2024. He further submitted that the Petitioner has also filed its rejoinder to the reply received from the Respondent, Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO).

3. Learned counsel for Respondent, TANGEDCO, submitted that TANGEDCO has filed additional submissions vide affidavit dated 10.5.2024, and requested that the CTUIL be directed to submit the information regarding the date of commercial operation of RE generators.



4. After hearing the representative of the Petitioner and the learned counsel for the TANGEDCO, the Commission directed the parties to submit the following information on an affidavit within two weeks with a copy to the other side, who may file their respective response thereon within two weeks, thereafter:

(a) CTUIL to confirm whether there is any mismatch between the generation and transmission system? If so, submit details thereof.

(b) As per the CTUIL's Office Memorandum dated 11.9.2019, the estimated cost of Asset-2 is ₹ 3700 lakh, while the Petitioner has claimed an estimated completion cost of ₹6289 lakh. Similarly, the estimated completion cost for Asset-1 vide CTUIL Office Memorandum dated 3.2.2022 is ₹ 4900 lakh. However, the Petitioner has claimed a much higher estimated project completion cost of ₹ 6689 lakh. Submit the detailed justifications for such a huge variation.

5. The Petition will be listed for further hearing on **20.8.2024**.

By order of the Commission

sd/-

(T. D. Pant)
Joint Chief (Law)

